

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1297
TO BE ANSWERED ON 27.07.2026**

WORKING CONDITIONS OF GIG WORKERS

1297. ADV PRIYA SAROJ:

SHRI PUSHPENDRA SAROJ:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has conducted any study on the average daily working hours and earnings of gig and platform workers and if so, the details thereof, State/UT-wise, particularly for Uttar Pradesh;**
- (b) the details of the number of complaints received regarding forced logouts, account suspensions, arbitrary penalties and reduction in incentive payments by platform companies during the last three years and the current year, year-wise, State/UT-wise and district-wise for Uttar Pradesh;**
- (c) whether the Government has assessed that earnings of gig workers are sufficient to meet the minimum wage notified by the respective State Governments and if so, the details thereof;**
- (d) whether any action has been taken by the Government against digital platforms for violating labour laws or unfair employment practices and if so, the details thereof; and**
- (e) the steps taken by the Government to ensure transparency in payment algorithms and fair working conditions for gig workers?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (e): No State/UT-wise study report on average daily working hours and earnings of gig and platform workers is available.

The Code on Social Security, 2020 has come into force on 21.11.2025 with the objective to consolidate and simplify the existing social security laws into a single framework and to extend social security coverage to all workers, including organized, unorganized, gig, platform and self-employed workers.

Contd..2/-

For the first time, the definition of ‘gig workers’ and ‘platform workers’ and provisions related to the same have been provided in the Code on Social Security, 2020. Gig workers and platform workers are outside the traditional employer-employee relationship.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code provides for setting up of a Social Security Fund to finance these welfare schemes. The Code also has provisions to constitute a National Social Security Board for the purposes of the welfare of gig workers and platform workers.

The Code has provisions for setting up a toll-free centre, or helpline or facilitation centres for unorganized, gig, and platform workers by the appropriate Government. These facilities will disseminate information on available social security schemes, facilitate filing, processing and forwarding of application forms for registration, assist to obtain registration and facilitate the enrolment of the registered unorganized workers, gig workers and platform workers in the social security schemes.

*** * * * ***